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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 949-L.— 7th August, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 33 of 2017**

**THE WEST BENGAL UNIVERSITY OF HEALTH SCIENCES  
(AMENDMENT) BILL, 2017.**

**A**

**BILL**

*to amend the West Bengal University of Health Sciences Act, 2002.*

WHEREAS it is expedient to amend the West Bengal University of Health Sciences Act, 2002, for the purposes and in the manner hereinafter appearing;

West Ben. Act  
XIII of 2002.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal University of Health Sciences (Amendment) Act, 2017.

(2) It shall come into force at once.

*The West Bengal University of Health Sciences  
(Amendment) Bill, 2017.*

(Clause 2.)

Amendment of  
section 32 of West  
Ben. Act XIII of  
2002.

2. In sub-section (1) of section 32 of the West Bengal University of Health Sciences Act, 2002,—

(1) in clause (a), after the words “or academic administrative organisation of which at least five years shall be in an equivalent position of a professor.”, the words “The upper age limit for being eligible for selection to the post of Vice-Chancellor shall be sixty-five years.” shall be inserted;

(2) for sub-clause (i) of clause (c), the following sub-clause shall be substituted:—

“(i) the Chairperson of the committee shall be nominated by the Chancellor in consultation with the State Government;”;

(3) for clause (d), the following clause shall be substituted:—

“(d) The Vice-Chancellor shall hold office for a term of three years or till he attains the age of sixty-eight years, whichever is earlier, and shall be eligible for re-appointment for another term of three years or till he attains the age of sixty-eight years, whichever is earlier.”;

(4) for clause (e), the following clause shall be substituted:—

“(e) The Chancellor may, notwithstanding the expiration of the term of the office of the Vice-Chancellor or his attaining the age of sixty-eight years, allow him to continue in office till a successor assumes office, provided that he shall not continue as such for any period exceeding six months.”.

**STATEMENT OF OBJECTS AND REASONS.**

It is considered necessary and expedient to amend the West Bengal University of Health Sciences Act, 2002 (West Ben. Act XIII of 2002) for the purpose of, *inter alia*, providing provision—

- (a) to ensure that persons of sufficient experience from the medical education system get opportunity to apply for the post of Vice-Chancellor to the University;
- (b) to ensure that the selected Vice-Chancellor gets an opportunity to serve for a full tenure of three years;
- (c) empowering the Chancellor in nominating the Chairperson of the Search Committee, in consultation with the State Government, constituted for the purpose of preparing a panel of names of persons eligible to be Vice-Chancellor of the University.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA:

*The 3rd August, 2017.*

MAMATA BANERJEE,

*Member-in-Charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*